

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 007/SM/2014

Sub: Non-Compliance of Commission's direction dated 26.09.2012 in Petition No 168/MP/2011.

Date of hearing : 22.5.2014

Respondents : SLDC, Delhi Transco Limited and others

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Parties present : Shri S.K. Soonee, POSOCO
Shri V.K. Aggarwal, NLDC
Shri P.K. Aggarwal, NLDC
Shri S.S. Barpanda, NLDC
Ms. Jayantika Singh, SRLDC
Shri Rajiv Porwal, NRLDC
Shri Debasis De, NRLDC
Ms. Supriya Singh, NRLDC
Ms. Jyoti Prasad, POSOCO
Ms. Shri Harish Kumar Rathwal, NLDC
Shri A. Mani, NRLDC
Shri S.P. Barnwal, ERLDC
Shri V.Kaikhochin, NERLDC
Shri Harish Patel, WRLDC
Ms. Anushree Bardhan, Advocate THDCIL
Shri J.K.Hatwal, THDCIL
Shri Anil Raghuvanshi, THDCIL
Shri D.S. Chauhan, THDCIL
Shri L.P. Joshi, THDCIL
Smt. Swapna Sheshadri, Advocate KPTCL
Shri K.N. Madhusoodan, Advocate, Mizoram
Ms. Kavita K.T., Advocate, Mizoram
Shri Sreenivasan G, KSEB.
Shri Darshan Singh, SLDC, Delhi
Shri N.N Sadasivan, NTPC

Record of Proceedings

Learned counsel for Karnataka Power Transmission Corporation Ltd. (KPTCL) submitted that as per the Commission`s direction, KPTCL had responded to NLDC with the status report regarding implementation of the telemetry. However, NLDC inadvertently mentioned the name of KPTCL with defaulting entities who had not responded. Learned counsel submitted that KPTCL has complied with directions of the Commission and NLDC with regard to implementation of telemetry system. Learned counsel requested the Commission to drop the name of KPTCL from the list of Utilities who had not responded to NLDC.

2. Learned counsel for THDC India Ltd. submitted that THDC has complied with the Commission`s order regarding telemetry system and have implemented it which was confirmed by the representative of NRLDC. Learned counsel for THDC requested to discharge THDC from section 142 notice issued against it for non-compliance with the directions of Commission and NLDC.

3. The Commission directed NLDC to submit latest status, on affidavit by 30.6.2014 regarding implementation of telemetry and publish the same on its website.

4. Subject to above, the Commission reserved order in the petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**